

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 429/MP/2024

- Subject : Petition for approval under Section 17 (3) and Section 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 for creation of security interest by way of hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements and approvals of Kohima- Mariani Transmission Limited in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of the Transmission Project build, owned, operated and maintained by Kohima-Mariani Transmission Limited.
- Petitioner : Kohima-Mariani Transmission Limited (KMTL)
- Respondents : Commissioner (Power), Deptt. of Power, Govt. of Arunachal Pradesh and Ors.
- Date of Hearing : **28.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Aniket Prasoon, Advocate, KMTL
Shri Aman Sheikh, Advocate, KMTL
Shri Vinit Kumar, Advocate, KMTL
Ms. Archita Kashyap, Advocate, KMTL
Shri Adarsh Kumar, Advocate, KMTL
Shri Shubham Singh, Advocate, KMTL
Ms. Sanjeevani Mishra, Advocate, KMTL
Ms. Rashmi Vaish, Advocate, KMTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of security interest by way of the hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements, and approval of the Petitioner in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited and for approval of the documents creating security and of other documents in relation to the financing of the Transmission Project of the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions.

(b) The Respondents to file their respective replies to the Petition within two weeks with an advance to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to file the following information on an affidavit within two weeks with a copy to the Respondents:

- (i) Statement of Sources of funds and application of Funds as on date of Submission of the Petition;
- (ii) Details of original Project cost and revised cost due to change in law or any other reason; and
- (iii) Details of end use of the Debenture-II.

4. The Petition will be listed for the hearing on **6.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)